CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

OA No.2465/2004

New Delhi this the 8th day of October, 2004.

HON'BLE MR. V.K. MAJOTRA, VICE-CHAIRMAN (A) HON'BLE MR. SHANKER RAJU, MEMBER (J)

1. Tungal Singh India Govt. Mint Noida D-2, Sector-I, Noida.

-Applicant

(By Advocate Shri S.C. Soren)

-Versus-

- 1. Union of India, Ministry of Finance, Deptt. of Economic Affairs (Coin & Currency), North Block, New Delhi through its Secretary.
- 2. India Govt. Mint, D-2, Sector-I, Noida Through its General Manager

--Respondents

ORDER (Oral)

Mr. Shanker Raju, Member (J):

Applicant seeks revision of pay scale. A representation to this effect made is still lying with the respondents.

In the interest of justice, OA stands disposed of at the admission 2. stage itself, with a direction to the respondents to dispose of the representation of applicant by passing a detailed and speaking order within a period of three months from the date of receipt of a copy of this order.

No costs.

S Kani (Shanker Raju)

Member (J)

(V.K. Majotra) 8.1009 Vice Chairman (A)

/vv/